IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.43(ND)/2016

IN THE MATTER OF:

Central Bank of India .... Applicant/petitioner

Vs.

M/s. Surya Pharmaceuticals Ltd. .... Respondent

Order under Section 237(b) of the Companies Act

Order delivered on 29.01.2018

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Jaswinder Singh, Adv.

For the Respondent : Mr. Zorawar Singh, Advocate

ORDER

The report of the Registry was filed on 08.12.2017, a copy thereof may be obtained by the Counsel for the parties. It has been pointed out that the petition for winding up received from Hon'ble Delhi High Court have been sent back to the Delhi High Court keeping in view the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

List for arguments on 22nd February, 2018.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

29.01.2018
V.Sethi